Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Dated : 21st April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

<u>I.A. No. 158 of 2014</u> <u>in</u> <u>Appeal No. 27 of 2014</u>

Indraprastha Power Generation Ltd.

....Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

- Counsel for the Appellant (s) : Counsel for the Respondent(s) :
- Mr. Anand K. Ganesan Ms. Swapna Seshdari Mr. Manu Seshadri for R.1 Mr. Amit Kapur Mr. Vishal Anand Mr. Rahul Kinra for R.2 & R.3

I.A. No. 159 of 2014 in Appeal No. 28 of 2014

Pragati Power Corporation Ltd.

....Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)

:

- Counsel for the Appellant (s) :
- Counsel for the Respondent(s)
- Mr. Anand K. Ganesan Ms. Swapna Seshdari Mr. Manu Seshadri for R.1 Mr. Amit Kapur Mr. Vishal Anand Mr. Rahul Kinra for R.2 & R.3

I.A. No. 164 of 2014 in Appeal No. 32 of 2014

Delhi Transco Ltd.	Versus	Appellant(s)
D.E.R.C. & Ors.		Respondent(s)
Counsel for the Appellant (s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshdari a/w Mr. Surender Babbar Mr. Phani Kumar Mr. K.K. Verma Mr. Naveen Goel (Reps.)
Counsel for the Respondent(s)	:	Mr. Manu Seshadri for R.1 Mr. Amit Kapur Mr. Vishal Anand Mr. Rahul Kinra for R.2 & R.3

ORDER

We have heard the learned counsel for the parties who argued at length.

The learned counsel for the Respondent submits that he would file the affidavit to show that the Orders of the Hon'ble Supreme Court with regard to the payment of the current dues have been complied with. Accordingly, he is directed to file the said affidavit on or before 30.04.2014.

Post the I.A.Nos 158, 159 & 164 of 2014 for further hearing on 02.05.2014.

(Rakesh Nath)

(Justice M. Karpaga Vinayagam)

Technical Member

Chairperson

ts/js